

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

D.A. NO. 786/95

Between:

Date of Order: 27.10.95.

Smt. Pagadala Sorojini Devi

...Applicant.

And

1. The Supdt. of Post Offices,
Narasaraopet Division,
Narasaraopet.
2. The Chief Postmaster General,
Andhra Pradesh,
Hyderabad-1.
3. Director General,
Postal Department,
New Delhi.

...Respondents.

Counsel for the Applicant : Mr. N. Ashok Kumar

Counsel for the Respondents : Mr. V. Bhimanna, Addl. GSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

* * *

The applicant is the widow of Sri P.RamaMohan Rao who died on 30.11.89 while in service as a Postal Assistant, Chilakaluripeta. At the time of the death of the employee the family comprised the widow (the applicant) and 4 sons. The applicant immediately approached the authorities concerned requesting that her 3rd son who studied upto Intermediate be given appointment on compassionate grounds as the family was in a state of financial crises on account of the sudden death of the employee. Her request was however turned down by the respondents.

2. The respondents in their reply affidavit have stated that the request of the applicant was duly considered by the Circle Selection Committee. The Committee took into consideration the fact that the elder son is married and working in a private forum on a monthly salary of Rs.800/-p.m. and that the second son is also working as an Electrician and earning about Rs.300/- p.m. The terminal benefits received by the family on the death of the employee amounted to Rs.1,11,368/- Besides the said amount, the applicant is receiving family pension of Rs.820/- p.m. Taking all these factors into consideration, the Circle Selection Committee found that the request of the applicant could not be acceded to.

3. Heard learned counsel for the parties. Mr.N.Ashok Kumar, learned counsel for the applicant contended that the 2 elder sons are living separately and are not in a position to make any contribution for the upkeep or maintenance of the remaining family

To

1. The Superintendent of Post Offices,
Narasaraopet Division,
Narasaraopet.
2. The Chief Postmaster General,
Andhra Pradesh,
Hyderabad.
3. Director General,
Postal Department,
New Delhi.
4. One copy to Mr.N.Ashok Kumar, Advocate,
CAT, Hyderabad.
5. One copy to Mr.V.Bhimanna, Addl.CGSC,
CAT, Hyderabad.
6. One copy to Max Library,CAT, Hyderabad.
7. One spare copy.

cc: DPA

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members. Large sums of money received as terminal benefits had to be spent to clear some outstanding debts. The applicant was studying in B.Com and had discontinued the studies on the death of his father. The applicant's counsel thus contended that the request of the applicant merited consideration.

4. With a view to ascertain whether the request of the applicant received a fair and proper consideration by the Circle Selection Committee, we ~~are~~ called for the records which is shown to us, today. The record indicates that all the facts relevant to this case were duly considered by the Circle Selection Committee, which then come to the conclusion that the family ~~was having a~~ ~~substance~~ and was not in a stage of such a financial indigency as would warrant giving appointment to the 3rd son of the applicant on compassionate grounds.

5. Having heard learned counsel for both the parties and having perused the material before me, I am of the considered view that the decision of the Circle Selection Committee cannot be said to be either unreasonable or unfair. In the circumstances I find no merit in this OA and the same is dismissed. No costs.

Amrit Singh
(A.B.GORTHI)
Member (Admn.)

Dated: 27th October, 1995

(Dictated in Open Court)

sd

Amrit Singh
DEPUTY REGISTRAR(J)

contd...

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRA-
TIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 27/10/1995.

M.A./R.A./C.A.NO.

IN

O.A.NO. 786/95

T.A.NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

* * *

Rsm/-

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